

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-191(PB)/2017

IN THE MATTER OF:

Reliance Commercial Ltd.

.....Petitioner

v.

Varaha Infra Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

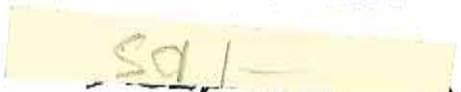
Hon'ble Member (T)

For the Petitioner(s) :

ORDER

This is an application to recall order dated 05.07.2017 passed by this Bench dismissing the C.P. No. (IB)-191(PB)/2017. For the reasons mentioned in paragraph 2 & 3 of the application, we recall the order and restore the petition at its original number and the same be listed for hearing on 24.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

20.07.2017

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